

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 313/TL/2024

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV E Power Transmission Limited.

Petitioner : Rajasthan IV E Power Transmission Limited (RIVEPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 316/TL/2024

Subject : Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV A Power Transmission Limited.

Petitioner : Rajasthan IV A Power Transmission Limited (RIVAPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 317/TL/2024

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Rajasthan IV C Power Transmission Limited.

Petitioner : Rajasthan IV C Power Transmission Limited (RIVCPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **30.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri L Aditya Mahesh, RIVEPTL & RIVCPTL
Ms. Sriya Polepally, RIVAPTL
Ms. Bitika Kaur, RIVAPTL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representatives of the Petitioners submitted that vide orders dated 3.12.2024 (in Petition No.313/TL/2024), 7.12.2024 (in Petition No. 316/TL/2024), and 16.12.2024 (in Petition No. 317/TL/2024), the Commission has already held that the Petitioners herein



are eligible for the grant of a transmission licence and consequently, directed to issue the public notice under Section 15(5)(a) of the Electricity Act, 2003 ('the Act') inviting the suggestions or objection to the grant of a transmission licence to the Petitioners. However, in response thereof, no suggestion or objection has been received.

2. The representative of the Petitioner, RIVAPTL, further submitted that in Petition No. 315/AT/2024, filed by the Petitioner seeking the adoption of tariff under Section 63 of the Act, the Commission, by order dated 16.12.2024, has adopted the single annual transmission charges of Rs.1845.52 million as per the certificate of BEC dated 22.3.2024. However, the said BEC certificate inadvertently records the annual transmission charges as Rs.1845.52 million instead of Rs. 1845.42 million. The representative of the Petitioner, accordingly, urged the Commission to issue an appropriate corrigendum to the order dated 16.12.2024 to this effect.

3. In response to the specific query of the Commission regarding the mismatch of up to 3 days in the commissioning dates of Parts A to E of Transmission System for Evacuation of Power from Rajasthan REZ Ph IV (Part 2: 5.5 GW), the representative of CTUIL submitted that in the 22nd meeting of NCT, it was decided that the BPC, RECPDCL may align the commissioning date of these Packages to 22.8.2024. However, subsequently, it was decided that such minor alignment may be done by CTUIL/RLDC as per Article 6.1.2 of the TSAs. However, in response to the specific observation of the Commission regarding the alignment of SCOD in the TSAs itself, the representative of CTUIL sought liberty to explore the possibilities of amending the TSA(s) to this effect.

4. Considering the above, the Commission permitted the CTUIL to explore the possibility of amending the TSAs to align the SCOD of all five Packages (A to E) with the concerned/relevant stakeholders and to file an affidavit indicating the outcome thereof within two weeks.

5. The Petitions will be listed for the hearing on **13.1.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)